

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'FRIDAY-A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 8496/Del/2019
Assessment Year : 2010-11**

**ITO, WARD 20(3),
NEW DELHI – 2**

(Appellant)

**Vs. RCM BROKING SERVICES LTD.,
41, 2ND FLOOR, RANI JHANSHI
ROAD, NEW DELHI -55
(PAN : AAACR3549L)**

(Respondent)

Appellant by : Ms. Umang Luthra, Adv.
Respondent by : Ms. Rakhi Vimal, Sr. DR

Date of hearing : **11.09.2020**
Date of pronouncement : **11.09.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue for the assessment year 2010-11 is directed against the order of Ld. CIT(A)-7, New Delhi dated 07.08.2019.

2. Ld. Counsel for the assessee vide email dated 05.09.2020 has requested for withdrawal of the appeal filed by the Revenue and stated that assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned DR has agreed to the aforesaid proposition of the Ld. Counsel for the Assessee.

4. In view of the above, the appeal filed by the Revenue has become infructuous, hence, the same is dismissed as such.

5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 11th September, 2020.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar